

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 928 of 2008
With
W.P.(C) No. 638 of 2008
With
W.P.(S) No. 681 of 2008
With
W.P.(S) No. 682 of 2008
With
W.P.(S) No. 708 of 2008
With
W.P.(C) No. 889 of 2008
With
W.P.(S) No. 938 of 2008
With
W.P.(S) No. 942 of 2008
With
W.P.(C) No. 1012 of 2008
With
W.P.(S) No. 1325 of 2008
With
W.P.(S) No. 1847 of 2008
With
W.P.(S) No. 1850 of 2008
With
W.P.(S) No. 2706 of 2008
With
W.P.(C) No. 2714 of 2008
With
W.P.(S) No. 2307 of 2009
With
W.P.(S) No. 2368 of 2009
With
W.P.(S) No. 827 of 2011
With
W.P.(S) No. 4091 of 2020

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioners : Dr. Shree Krishna Pandey, Advocate
Mr. Arpan Mishra, Advocate
For the Respondents : Mr. A.Allam, Sr. Advocate
Mr. S.Piprawall, Advocate.
Ms. I.Sen Choudhary, Advocate
Mr. A.K.Mehta, Advocate
Ms. Mohini Gupta, Advocate
Mr. Ashwini Bhushan, A.C.to
Sr. S.C.-III
Mr. J.F.Toppo, S.C.VII
Mr. Priyanka Bobby, A.C. to G.A.I
Mr. Faiz Ur Rahman, Advocate
Ms. Pinky Tewary, A.C. to A.G

15/Dated: 6th September, 2021

Heard through V.C.

2. It has been informed by the learned counsel for the petitioners in all these cases that on 6th August, 2021 these writ applications were directed to be listed along with (W.P.(S) No. 1014 of 2014 and W.P.(S) No. 4091 of 2020. However due to inadvertence W.P.(S) No. 1014 of 2015 has been typed as W.P.(S) No. 1014 of 2014, as such the same may be corrected.

3. Learned counsel for the respondents does not have any objection.

4. Prayer is allowed.

5. In this regard paragraph no. 5 of the order dated 06.08.2021 passed in W.P.(S) No. 928 of 2008 along with analogous cases shall be read as follows:-

“ 5. Put up these cases on 06.09.2021 along with W.P.(S) No. 1014 of 2015 and W.P(S) No. 4091 of 2020.”

6. With the aforesaid modification in the order dated 06.08.2021 passed in W.P.(S) No. 928 of 2008 along with analogous cases, put up these cases on 5th October, 2021.

(Deepak Roshan, J.)